



ITEM NO.51

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 16568/2024

[Arising out of impugned final judgment and order dated 07-07-2022 in CRLA No. 1387/2013 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SANJAY SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 266056/2024 - EXEMPTION FROM FILING O.T.)

Date : 17-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Ansar Ahmad Chaudhary, AOR
Mr. Hitesh Kumar Mishra, Adv.
Mr. Md. Anas Chaudhary, Adv.
Mr. Mohd. Sharyab Ali, Adv.
Ms. Shehla Chaudhary, Adv.
Ms. Alia Bano Zaidi, Adv.

For Respondent(s) :

Mr. Shaurya Sahay, AOR
Mr. Aditya Kumar, Adv.
Ms. Ruchil Raj, Adv.
Mr. Ajay Kumar Prajapati, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Taking into consideration the period of incarceration of the appellant, we are inclined to suspend the sentence of the appellant.
3. During the pendency of the appeal, the appellant is directed to be released on bail in connection with Sessions Trial No. 116 of 2007, on such terms and conditions as may be imposed by the Trial Court.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR